IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH (COURT-I)

(IB)-444/PB/2017

In the matter of:

Siddhi Enterprises

.. PETITIONER

Vs.

Amrapali Sapphire Developers (P) Limited

.RESPONDENT

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 22.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

DEEPA KRISHAN Hon'ble Member (Technical)

For the Petitioner

. .

For the Respondent

: Ms. Rati Tandon, Advocate for Cor. Debtors

ORDER

Learned Counsel for the parties are present. Ld. Counsel for the respondent represents that some time is required to file reply in this matter. However, from the order passed by the Hon'ble Principal Bench dated 14.11.2017, it is seen that time has been granted to the respondent/Corporate Debtor to file its reply and was further posted today (i.e) 22.11.2017 for further consideration.

One final opportunity is given to the Corporate Debtor to file its reply within a period of one week, failing which the Corporate Debtor will lose its right to file reply. A copy in advance to be made available to the Ld. Counsel for the petitioner and the petitioner to file rejoinder, if any, within a period of 5 days thereafter.

Post the matter for enquiry on 06.12.2017.

(DEEPA KRISHAN)

MEMBER (TECHNICAL)

Sd1-

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Sdl-

Surjit